

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 334/2024 & IA No. 336/2024 IN CP (IB) No. 04/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S HIND AGRO INDUSTRIES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shubham Agarwal, Adv.

: For the Financial Creditor

ORDER

Ld. Counsel representing the Financial Creditor is present physically.

IA No. 334/2024

1. This application adjourned for 1st August, 2024 when other applications are also listed for hearing.

IA No. 336/2024

1. This application has been filed for seeking condonation of delay in the claims filed by the Income Tax Department on 8th February, 2024.
2. The Ld. Counsel represent the RP states that the said claim has been filed for collection of statutory dues raised by the Income Tax Department much after the last date of submission of the claims. Therefore, the present application has been moved for condonation of delay in view of the amended regulations for which the RP has to file the appropriate application before the Adjudicating Authority for seeking condonation of delay. According to him, the matter has already been taken up before the COC. In the 13th meeting of

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the COC, some of the Financial Creditors have shown their disinclination to allow adjudication of the claim of the Income Tax Department in view of the belated filing of those claims.

3. Let the notice be issue to the COC to respond to the present application.
4. Let the notice be also issued to the respondent no. 7/ Income Tax Department in order to defend their claims lodged by them before the Resolution Professional/COC.
5. Let the reply by the concerned be filed within a period of two weeks. The matter is adjourned for further hearing on 9th August, 2024.
6. The Ld. Counsel representing the RP states that though the advance copy has already been supplied to all concerned, however the notices in pursuance of today's order be also issued to all of them and the affidavit of service be filed by the Resolution Professional within a period of one week from today.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

15th July, 2024

Pushpendra Kumar
(Private Secretary)